

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3304  
ANSWERED ON:17.03.2015  
PREPAID TAXI  
Solanki Dr. Kirit Premjibhai

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the prepaid auto/taxi booths are operated under the direct control of Delhi traffic police;
- (b) if so, the total strength of prepaid auto/ taxi service personnel and the facilities/bene- fits enjoyed by them;
- (c) whether it is true that prepaid auto/taxi unit personnel are still on temporary worker slab;
- (d) if so, the steps taken by the Government to regularize the service of such personnel;
- (e) whether the Government had received any app- lications/ recommendations to regularize their service during the last three years and the current year; and
- (f) if so, the details thereof and the action taken thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): Yes, Madam.

(b): The total strength of prepaid auto/taxi service workers employed by Delhi Traffic Police on daily wages along with their daily wages is as under:

Sl. No.	Designation	Strength	Wages per day
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1.	Accountant	02	Rs. 450/-
2.	Assistant Accountant	03	Rs. 430/-
3.	Counter Clerk	66	Rs. 410/-
4.	Counter Helper	117	Rs. 380/-
	Total	188	

(c): Yes, Madam.

(d): As per the policy framed under the Standing Order No. 122/1997 issued by the Delhi Police, there is no provision for regularization of the services of prepaid Taxi/TSR workers.

(e) to (f): The Delhi Traffic Police had received applications from prepaid workers for regularization in Taxi/TSR prepaid services. As per policy framed

under Standing Order No. 122/1997 there is no provision for regularization of the services of prepaid Taxi/TSR workers. Their applications have not been considered in view of the provisions contained in the SO No. 122/1997.

The Prepaid Taxi/TSR Workers Association had filed a CWP No. 1127 of 1994 in the Hon'ble High Court of Delhi for their regularization in Delhi Traffic Police. Hon'ble Court vide order dated 23.05.2005, had issued directions to take steps for permanence and caderisation in respect of the posts and duties performed by the counter staff at the Prepaid Booths. However, the division bench of Hon'ble High Court in LPA No. 2615-2617 of 2005, set aside the order dated 23.5.2005, vide its order dated 15.12.2005. Thereafter, the Association filed an SLP No. 10795/2006 in the Hon'ble Supreme Court of India. The Hon'ble Supreme Court passed an order dated 17.05.2012 while disposing of SLP (C) No. 4852/2009, as under:-

"Considering the totality of circumstances, we direct that if a representation is submitted by the appellant-association within a period of three months from today, the same shall be considered by competent authority in accordance with law and other parameters within a period of six months from there. We may hasten to clarify that we have not expressed any opinion.

With these observations, the appeal is disposed off."

The Hon'ble Court while disposing of the SLP only observed that if a representation of the association is received within a stipulated time, the same shall be considered by the competent authority as per law.

After receiving the representation from prepaid workers regarding regularization of services, the matter was referred for legal opinion by the Delhi Police and in terms of the legal opinion, the representation was rejected by the competent authority.